

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 421/2022

IN THE MATTER OF

Ranvir Singh

..... Applicant

Versus

State of Haryana & Ors

..... Respondent

**STATUS REPORT IN COMPLIANCE OF
ORDERS DATED 12.07.2022.**

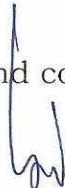
MOST RESPECTFULLY SHOWETH:-

1. That at present stage, Interim report is being filed through Sh. Gagandeep Singh who is Estate Officer, HSVP, Panchkula. It is humbly submitted that liberty is being craved to file additional/ supplementary report as per directions by this Hon'ble Tribunal.
2. That as per site in question shown in photographs attached by the applicant "Gugga Mari" has constructed on land comprised in Khasra No. 83 which is acquired land of HSVP. It is relevant to mention here that to remove the above unauthorized constructed Gugga Mari notice U/S 18(1)(B) of HSVP Act has already been issued vide memo no. 5033 dated 22.09.2022. Copy of above notice dated 22.09.2022 is annexed herewith as **Annexure R/1**.
3. That the above encroachment is not new but existing since the acquisition and HSVP has initiated the process to remove the above encroachment under HSVP Act, 1977 and the same will be removed in due course of law.
4. That the land where debris is being thrown by the public falls under Khasra No. 82 which land is not acquired by HSVP, hence HSVP has no jurisdiction to take action qua this piece of land.

Interim Report is being submitted for kind consideration please.

Dated: 18.11.2022

Place:


Gagandeep Singh,
Estate Officer, HSVP, Panchkula.

HARYANA SHEHRI VIKAS PRADHIKARAN

From

Estate Officer,
HSVP, Panchkula

To

The Care Taker,
Guga Madi, Village-Devi Nagar,
Sector- 3, Panchkula.

Memo No 5033

Dated 22-9-22

Subject: - Notice under Section 18 (1) (B) of HSVP Act in respect of Village-Devi Nagar, Sector- 3, Panchkula.

Whereas you have been found to be unauthorized possession by the way of encroachment over the HSVP land in Village-Devi Nagar, Sector- 3, Panchkula.

2. Whereas, by encroaching the said land, you have "**Constructed unauthorized Guga Madi on HSVP land in an unauthorized manner**".

3. Therefore, you are hereby called upon to vacate the said land and to appear and to show cause as to why the land should not be ordered to be restored to its original state or bring it in conformity with the provision of the acts within period of the 7 days from the issue of the notice.

In case you fail to show cause within aforesaid period I shall be constrained to pass an order directing you to vacate the land/demolish the unauthorized construction and restore the land to its original state or to bring it in conformity with the provision of the act within a further period of the 7 days.


Estate Officer,
HSVP, Panchkula

Dated:- 22-9-22

Endst No. 5034-35

A Copy of above is forwarded to the following for information & necessary action:-

1. The Administrator, HSVP, Panchkula.
2. Pasted on premises at unauthorized Guga Madi, Village-Devi Nagar, Sector- 3, Panchkula.


Estate Officer,
HSVP, Panchkula.